

ORISSA ACT XXV OF 1950

THE ORISSA CONTINGENCY FUND ACT, 1950

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AN ACT TO PROVIDE FOR THE ESTABLISHMENT AND MAINTENANCE
OF A CONTINGENCY FUND IN THE STATE OF ORISSA

WHEREAS it is expedient to provide for the establishment and maintenance in the State of Orissa of a Contingency Fund to be placed at the disposal of the Governor of Orissa so as to enable him to make advances out of such Fund for the purposes of meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State under appropriations made by law ;

AND WHEREAS the Legislature of the State, by clause (2) of Article 267 of the Constitution of India, has been empowered by law to establish such Fund ;

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Orissa Contingency Fund Act, 1950.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force at once.

Interpreta-
tion.

2. In this Act, " the Fund " means the Orissa Contingency Fund established under section 3.

Establish-
ment of the
Orissa
Contingency
Fund.

3. On the commencement of this Act, the State Government shall establish in and for the State of Orissa a Fund called the Orissa Contingency Fund.

Withdrawal
of a sum of
thirty-five
lakhs of
rupees out
of the Con-
solidated
Fund of
the State
and credit
thereof to
the Orissa
contingency
fund.

4. The State Government shall, on the commencement of this Act, withdraw a sum of thirty-five lakhs of rupees out of the Consolidated Fund of the State and place it to the credit of the Fund.

Purposes for which the Orissa Contingency Fund may be utilised. **5.** The Fund shall be placed at the disposal of the Governor of Orissa who shall not expend it except for the purposes of making advances from time to time for meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State under appropriations made by law and immediately after the coming into operation of such law, an amount equal to the amount or amounts advanced by the Governor for the purposes aforesaid shall be deemed to have been placed to the credit of the Fund and the amount so transferred shall for all purposes be deemed to be a part of the Fund.

Power to make rules. **6.** The State Government may, by notification, make rules to carry out all or any of the purposes of the Act.